

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH.

Original Application No.280 of 1994.

Date of decision : January 10, 1995.

Suranjan Nayak and others ...

**Applicants.**

## Versus

Union of India and others ...

### Respondents.

( FOR INSTRUCTIONS )

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?

(H. RAJENDRA PRASAD)  
MEMBER (ADMINISTRATIVE)

10 Jan 95

CENTRAL ADMINISTRATIVE TRIBUNAL  
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**CORAM:**

**THE HON'BLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN.)**

...

1. Suranjan Nayak, aged about 36 years, son of late Jagabandhu Nath, at present working as Operator, Grade B.
2. Pravas Kumar Sahu, aged about 36 years, son of Baikunthanath Sahu, at present working as Operator, Grade B.
3. Sasanka Sekhar Patnaik, aged about 39 years, son of late Jagabandhu Patnaik, at present working as Operator Grade B.

All are working in the Office of the Director, Census Operations, Orissa Region, At/P.O. Bhubaneswar, District-Khurda.

... Applicants.

By Advocates ...

M/s. Deepak Misra, R.N.Naik,  
A.Deo, B.S.Tripathy, P.Panda,  
P.K.Mishra, D.K.Sahu,  
M.P.J.Ray,

**Versus**

1. Union of India, represented through the Registrar General, India, New Delhi-110011.
2. Director of Census Operations, Orissa, Bhubaneswar, District-Khurda.
3. Deputy Director, Directorate of Census Operations, Orissa, Bhubaneswar, District-Khurda.

... Respondents.

By Advocate ...

Mr. Ashok Mishra,  
Sr. Standing Counsel(Central)

..

O R D E R

H. RAJENDRA PRASAD, MEMBER (ADMN.), Heard Shri B.S. Tripathy, learned counsel for the applicants. Despite numerous adjournments having been given to the respondents ~~in order~~, no steps have been taken to file counter. Shri Ashok Misra prayed for further adjournment of 4 weeks to enable him to file a counter. This was not acceded to in view of the facts stated in the preceding sentence.

2. Coming to the facts of the case, it is seen that this case is entirely covered by orders of this Tribunal in O.A.249 of 1991.

3. It was mentioned that the respondents carried the matter in Special Leave Petition to the Hon'ble Supreme Court and the same was dismissed. Copy of the orders was also shown by Shri B.S. Tripathy. The position, therefore, is that the directions issued by this Tribunal earlier hold the field.

4. The facts and circumstances of the present case being identical to those in O.A.249 of 1991, it is hereby directed that necessary action be taken to provide the same reliefs to the present applicants also within 120 days from the date of receipt of a copy of this order.

5. The O.A. is disposed of accordingly. No costs.

1.3gj  
( H. RAJENDRA PRASAD )  
MEMBER (ADMINISTRATIVE )

10 JAN 95

Sarangi.